



OFFICIAL MEMORANDUM

Sub: Courts & Judges – Functioning of Subordinate Courts in the State of Tamil Nadu and Union Territory of Puducherry – Directions issued – Regarding.

Ref: High Court's Notification in ROC.No.23991-C/2020/C3, dated 02.01.2022

In view of decline in Omicron variant/COVID-19 Cases in the State of Tamil Nadu, Hon'ble the Acting Chief Justice has issued the following directions with regard to functioning of the Subordinate Courts in the State of Tamil Nadu and Union Territory of Puducherry, w.e.f. 07-02-2022 (Monday), until further orders:

1. Hearing of cases may be on Physical/ Virtual/ Hybrid mode, subject to strict adherence of COVID-19 safety protocol, such as maintaining social distancing, wearing of mask, frequent hand wash, etc.
2. Entry of Advocates and Parties-in-person inside the Court Premises shall be subject to strict adherence of COVID-19 safety protocol.
3. Advocates' Associations and Law Chambers are permitted to be opened, subject to strict adherence of COVID-19 safety protocol.
4. Canteens inside the Court Premises shall remain closed, until further orders.

5. Advocates /Parties-in-person/ Litigants shall ensure appearance before the Court after COVID vaccination.

HIGH COURT, MADRAS
DATED: 04-2-2022

REGISTRAR GENERAL